

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 1133  
TO BE ANSWERED ON 29<sup>TH</sup> APRIL, 2016**

**LABELLING OF FOOD PRODUCTS**

**1133. SHRI VISHNU DAYAL RAM:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government/Food Safety and Standards Authority of India (FSSAI) is formulating any scheme for making essential changes in the norms for labelling of food products;
- (b) if so, the details thereof;
- (c) whether the Government proposes to issue guidelines for printing of mandatory warnings in large fonts on food product labels; and
- (d) if so, the details thereof?

**ANSWER  
THE MINISTER OF HEALTH AND FAMILY WELFARE  
(SHRI JAGAT PRAKASH NADDA)**

(a) & (b) : The Food Safety and Standards (Packaging and labelling) Regulations, 2011 prescribe the manner of marking and labelling of foods under section 23 of the Food Safety and Standards Act, 2006. So far, three amendments have been carried out in the said regulations for i) mandatory display of Food Safety and Standards Authority of India's logo and license number; ii) declaration of trans fats and saturated fats in hydrogenated vegetable oils; and iii) declaration of Plant Stanols and Trehalose, in packages of certain food products.

(c): Presently, no such proposal is under consideration.

(d): Does not arise.